

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 09/18 of Norms Committee VI was held on 07.02.2018 for the licensing year 2017-18 to consider cases under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics.Products under the Chairmanship of Sh. N.P. S. Monga, Addl. DGFT. Following members were present in the meeting:-

S.No.	Name of the Officer	Designation	Department
Technical Authority in attendance			
1.	Sh. Bikram Nath	Assistant Director	MFPI
Officer in attendance			
1.	Sh. Shobhit Gupta	Dy. DGFT	DGFT
2.	Sh. Ashok Chander Bhatt	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure of FTP 2015-20 updated as on 01.04.2015.

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1	262 Case No.:1/9/85-ALC3/2017	Party Name: MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00119/AM18/	RLA File :32/24/040/00028/AM18/	Lic.No/Date:3210078280 01.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has not been received from RA. Therefore, Committee decided that RA may be asked to provide the same.			
2	263 Case No.:2/9/85-ALC3/2017	Party Name: MADHU JAYANTI INTERNATIONAL LTD.,	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00120/AM18/	RLA File :32/24/040/00033/AM18/	Lic.No/Date:3210078316 27.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to defer the case.			
3	264 Case No.:3/9/85-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00121/AM18/	RLA File :32/24/040/00032/AM18/	Lic.No/Date:3210078308 21.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to defer the case.			


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4	265 Case No.:2/2/85-ALC3/2017	Party Name: COMPACT INDIA PVT.LTD.	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00012/AM18/	RLA File :05/23/040/00612/AM17/	Lic.No/Date:0510402136 03.04.2017	Deferred
	Decision: Technical Authority has pointed out that they have asked the firm to clarify the difference between their two products i.e. eeZee RUS and eeZee 50 in their earlier authorization. on the same export item. Therefore committee decided that the firm may be asked to clarify the position along with other queries raised by the Technical Authority in the similar case.			

5	266 Case No.:11/3/85-ALC3/2017	Party Name: DUKES CONSUMER CARE LIMITED	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00031/AM18/	RLA File :09/24/040/00339/AM16/	Lic.No/Date:0910065182 19.06.2017	Deferred
	Decision: The Committee considered the case as per agenda and decided to defer the case.			

6	267 Case No.:11/8/85-ALC3/2017	Party Name: SUNFRESH AGRO INDUSTRIES PVT. LTD.	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00109/AM18/	RLA File :03/95/040/00289/AM18/	Lic.No/Date:0310814671 19.07.2017	Deferred
	Decision: The Committee considered the request of the firm for deferment of the Personal Hearing and decided to give PH to the firm in next Norms Committee meeting.			

7	268 Case No.:2/3/85-ALC3/2017	Party Name: KANCOR INGREDIENTS LIMITED	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00022/AM18/	RLA File :10/24/040/00051/AM17/	Lic.No/Date:1010059595 26.08.2016	Deferred
	Decision: The Committee considered the request of the firm for deferment of the Personal Hearing and decided to give PH to the firm in next Norms Committee meeting.			

8	269 Case No.:8/5/85-ALC3/2016	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00021/AM17/	RLA File :56/24/040/00003/AM17/	Lic.No/Date:5610004908 17.05.2016	Approved
	Decision: The committee considered the agenda and noted that comments from M/o Food Processing Industries has been received vide their O.M. no. 4(42)/2015-DGFT dated 17.11.2016. However, comments from Spice Board are awaited despite reminder. It was also observed by the Committee that the export and import items are same. Therefore the Committee decided to accept the recommendations of M/o Food Processing Industries and to dispense with the comments from Spice Board and approve adhoc norms on net to net basis as applied by the authorization holder in their Advance Authorization provided sterilization is covered under manufacturing activity and the firm would export Sterilised Coriander Seeds of same origin, variety and grade against import of raw Coriander Seeds which have been imported by the firm. RA may take consequential action as per Policy / Procedures.			

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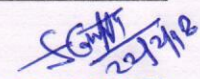
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9	270 Case No.:1/8/85-ALC3/2017	Party Name: DHIRENDRA INTERNATIONAL PVT.LTD.	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00099/AM18/	RLA File :03/94/040/01087/AM17/	Lic.No/Date:0310811636 06.03.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that hard copy of application has not been received from RA. Therefore, Committee decided that RA may be asked to provide the same.			

10	271 Case No.:4/8/85-ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00102/AM18/	RLA File :03/94/040/00674/AM18/	Lic.No/Date:0310817511 06.12.2017	Deferred
	Decision: The Committee observed that the quantity of export item is in Numbers whereas quantity of Export Item is in K.G. Therefore, committee decided to seek details in this regard from the firm for mentioning different quantities.			

11	272 Case No.:5/8/85-ALC3/2017	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00103/AM18/	RLA File :03/94/040/00658/AM18/	Lic.No/Date:0310817515 06.12.2017	Deferred
	Decision: The Committee observed that the quantity of export item is in Numbers whereas quantity of Export Item is in K.G. Therefore, committee decided to seek details in this regard from the firm for mentioning different quantities.			

12	273 Case No.:7/8/85-ALC3/2017/273	Party Name: IWI STATIONERY PVT.LTD.	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status:
	HQ File :01/85/050/00105/AM18/	RLA File :03/94/040/00673/AM18/	Lic.No/Date:0310817402 29.11.2017	Approved
	Decision: Based on the Comments furnished by Department of Industrial Policy & Promotion vide their Communication No. 7/420/2017-TSW dated 15.01.2018, the Committee approved following ad-hoc norms :-			
Export item		Quantity	Import item	Quantity
PLASTIC MECHANICAL PENCIL CONTAINING 2 LEAD (HB 0.7MM DIA X 100MM LENGH) PER PENCIL		8000000.000 Number	WB MECHANISM (FOR LEAD SIZE 0.7 MM /0.5MM)	8000000.000 Number
			ERASER (6.7 MM DIA X 12 MM LENGTH)	8000000.000 Number (Net To Net)
			PENCIL LEAD (HB 0.7 MM DIA X 100 MM LENGTH)	16000000.000 Number
			SAN MOULDING POWDER	18261.600 K.G
			ABS MOULDING	9357.600 K.G


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	POWDER	
	POLYPROPYLENE GRANULES (MOULDING GRADE)	2167.200 K.G
RA may take consequential action as per Policy/Procedure.		

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274 Case No.:18/14/85- ALC3/2016	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:9/85- ALC3/2017 07.02.2018	Status:
HQ File :01/85/050/00142/AM17/	RLA File :03/94/040/00643/AM17/	Lic.No/Date:0310809485 01.12.2016	Approved
Decision: Based on the Comments furnished by Ministry of Food Processing Industries vide their O.M No. 4(4)/2015-DGFT dated 31.01.2018, the Committee approved following ad-hoc norms :-			
Export item	Quantity	Import item	Quantity
Cocoa Butter	1 Kg	Cocoa Beans(Dried & Fermented)	2.58 Kg
RA may take consequential action as per Policy / Procedures.			

14	275	Party Name : ALL INDIA FOOD PROCESSORS ASSOCIATION	Meet No/Date:9/85-ALC3/2017 07.02.2018	Status
	HQ File : 01/85/171/12/AM18/DES.VI			Deferred
	Incorporating import of Inputs required in the basic stages of Manufacturing the export product through Backward integration under general notes for food products under the provisions in HBP under the FTP. Decision: The Committee considered the observations of Technical Authority i.e. Ministry of Food Processing Industries furnished vide their O.M No.F-14011/2/2018-ED dated 25.01.2018 and decided that Association may provide the details of inputs which are required for general notes for products under the provision in Hand Book of Procedures under the Foreign Trade Policy.			

15	276	Party Name: JINDAL DRUGS PVT. LTD.		Meet No/Date:9/85-ALC3/2017 07.02.2018		Status	
	HQ File : 01/85/50/00083/AM16/DES.VI					Approved	
	Review of ad-hoc input output norms fixed in respect of export product “Cocoa Butter” against import of “Cocoa Beans- – Dried & Fermented”						
	Decision: Based on the technical comments of Ministry of Food Processing Industries furnished vide their O.M. No. 4(4)/2015-DGFT dated 31.01.2018, the Committee decided to revise norms in respect of the following authorizations of the firm purely on ad-hoc basis :						
	S. N.	Authorization No.	Dated	Export Item	Qty.	Import Item	Qty.
	1.	0310797900	03.08.2015	Cocoa Butter	1.00Kg	Cocoa Beans – Dried & Fermented	2.58Kg

2.	0310798015	07.08.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
3.	0310797997	06.08.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
4.	0310800466	30.11.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
5.	0310800471	30.11.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
6.	0310800474	30.11.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
7.	0310800478	30.11.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
8.	0310801364	28.12.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
9.	0310801365	28.12.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
10.	0310801377	29.12.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
11.	0310801378	29.12.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
12.	0310798094	12.08.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
13.	0310798017	07.08.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg
14.	0310798075	11.08.2015	Cocoa Butter	1.00Kg	Cocoa Beans Dried & Fermented	2.58Kg

RA may take consequential action as per Policy / Procedures.

277	Party Name: TASTE'L FINE FOOD PVT. LTD	Meet No/Date: 9/85-ALC3/2017 07.02.2018	Status
16	HQ File Nos: (i) 01/85/050/00167/AM14/DES-VI (ii) 01/85/050/00133/AM13/DES-VI	AA. No. 0310765542 0310706518	Deferred
Rectifications of already fixed ad-hoc input output norms in respect of export product "Red Masala Paste" against import of "Tomato Paste"			
Decision: The Committee heard Sh. Ajay Kumar Talwar, Managing Director, Taste'L Fine Food Pvt. Ltd. during Personal Hearing and decided that firm may provide the details of their recipe "Red Masala Paste" to Technical Authority for examination/ review of its recommendations for Rectifications of already fixed ad-hoc input output norms through DGFT.			

278	Party Name: MUKKA SEA FOOD INDUSTRIES PVT. LTD.	Meet No/Date: 9/85-ALC3/2017 07.02.2018	Status
17	HQ File Nos: F.No. 01/85/171/132/AM17/DES.VI		Approved
Fixation of ad-hoc input output norms in respect of Para 4.06 of HBP for export of "Processed Fish Meal against import of "Fish Meal (unfinished) "			
Decision: Based on the Comments furnished by Central Institute of Fisheries Technology vide			

their Letter No. 1(7)/FP/SION/2015-16 dated 16.01.2018, the Committee decided to approve following ad-hoc norms:-

Export item	Quantity	Import item	Quantity
Processed Fish Meal (Dried, Pulverised, Sieved and Packed)	4672.9 MT	Fish Meal(Unfinished)	5000 MT

RA may take consequential action as per Policy / Procedures.

279	Party Name: FERRERO INDIA PVT. LTD.	Meet No/Date:9/85- ALC3/2017 07.02.2018	Status
	HQ. File No. 01/85/050/125/AM14/DES.VI		Deferred
18	Ratification of already fixed ad-hoc input output norms in respect of 52 Advance Authorization obtained by M/s Ferrero India Pvt. Ltd.		
	Decision : The Committee considered the observations/comments of Technical Authority i.e. Ministry of Food Processing Industries furnished vide their O.M No.4(1)/2014-DGFT dated 19.01.2018 and decided to give Personal Hearing to firm before Norms Committee in order to explain their case in respect of 22 Advance Authorizations.		

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